

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs,
(Acquittal Section) Civil Secretariat
Jammu/Srinagar

Notification

Jammu, the 9th December, 2019

S.O 28 -In exercise of powers conferred by Section 24 of the Code of Criminal Procedure, 1973, the notification SRO 423 Dated 20-10-2014 is hereby rescinded with immediate effect.

Sd/-

(Achal Sethi)

Secretary to Government,

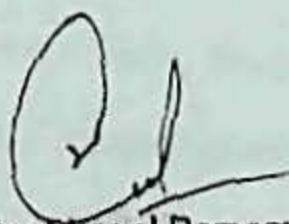
Department of Law, Justice and Parliamentary Affairs

Dated: - 09 - 12 - 2019.

No: -LD (Acq) 2019/256 - Jammu

Copy to the:-

- 1 Principal Secretary to Government, Home Department.
- 2 Director General of Police, J&K, Jammu.
- 3 Registrar General, J&K, High Court Jammu.
- 4 2nd Additional Sessions Judge, Jammu
- 5 Director Prosecution, J&K PHQ, Jammu
- 6 Director Litigation, Jammu
- 7 Sr Superintendent of Police, Jammu
- 8 2nd Additional Public Prosecutor, Jammu with the request to conduct the case titled State Vs Prithpal Singh and others under FIR No 116/2003 vigorously before the court of 2nd Additional Session Judge, Jammu.
- 9 Sh Rohit Sharma, Advocate J&K High Court, Jammu for information. This is with reference to his communication no nil dated nil.
- 10 General Manager, Government Press, Srinagar for Publication in the Government Gazettee.
- 11 SRO section, Department of Law, Justice and Parliamentary Affairs (W.7.S.C).


Assistant Legal Remembrancer,

Department of Law Justice and Parliamentary Affairs